

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

COARM:

Appeal No. 112/59/ND/2019

PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2019

NAME OF THE COMPANY: M/s. IND Finance & Securities Trust Pvt. Ltd.
V/s. M/s. Eicher Motors Ltd. & Others

SECTION OF THE COMPANIES ACT: 59

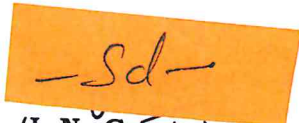
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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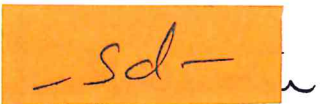
Present: Mr. S. M. Sundaram, Advocate for the Petitioner
Mr. Rajesh Ranjan and Mr. Anoop Dawan, Advocates for R-1
Mr. Arpan Behl and Mr. J. D. Baruah, Advocates for R-3
Mr. Nilakanta Nayak and Mr. Amit Yadav, Advocates for R-7
Ms. Vandana S Bhandari, Advocate for R-12

ORDER

Ld. Counsel for the Petitioner submits that the reply of R-7 has been provided to him just now. In view of the same, he prays to file the rejoinder. Let the same be filed.

To come up for further consideration on 14th November, 2019.


(L.N. Gupta)
Member (T)


(Ina Malhotra)
Member (J)